

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
NEW DELHI

NOTIFICATION NO 38 / (RE 2003)/2002-2007

Dated: 21st April 2004

S.O. (E)- In exercise of powers conferred under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Paragraph 1.1 of the Export and Import Policy, 2002-2007, as amended from time to time, the Central Government hereby makes the following correction in Exim Policy, 2002-07 (as amended upto 31.3.2003):-

1. In terms of para 2 and 3 of the Public Notice No 40 dated 28.01.2004, exports of certain products for calculation of entitlement as well as imports of certain products were excluded from the purview of the Duty Free Entitlement Certificate for Status Holders. The said provision is hereby inserted in the Exim Policy by correcting Notification No 28 dated 28.01.2004 as under:

In Chapter-3, in paragraph 3.7.2.1., after sub-paragraph (vii), the following note is inserted after Note 5:, namely:-

“Note 6.- The export of the following products and categories of products would not be permitted for counting entitlement under the Duty Free Entitlement Certificate for Status Holders .

- a. Rough, uncut and semi polished diamonds
- b. Gold, silver in any form including plain jewellery thereof
- c. Food grains sourced from central pool maintained by FCI
- d. Items exported under free shipping bills

Note 7- The following items would not be allowed for imports under Duty Free Credit Entitlement Certificate for Status Holders:

Agricultural products, which fall under Chapters 1-24 of ITC (HS) Classification of Export and Import items

This issues in Public Interest.

(L MANSINGH)
Director General of Foreign Trade

(File No: 01/94/180/ 10/AM04/ PC IV)